

Tezpur PS Case No-683 of 2022
GR Case No-1223 of 2022
Under Section-379 of Indian Penal Code

ORDER

08.06.2022

Case record put up today.

Accused persons, namely, Ajay Teli aged about 21 years, Nadim Hussain aged about 26 years and Maqbul Hussain aged about 23 years were arrested and produced before the court in connection with the instant case registered u/s-379 of IPC.

Seen the prayer of the I/O for sending the accused persons to the judicial custody along with Memo of Arrest, Inspection Memo, Notice, Medical Report and Case Diary.

From the prayer of the I/O, it is seen that the accused persons were arrested on 07.06.2022. Further, on perusal of medical examination report of the accused persons, it is seen that the accused have tested negative for COVID-19 at Kanaklata Civil Hospital, Tezpur.

No injury noticed on the person of the accused persons. On being asked the accused persons have stated that they are not suffering any internal and external injury.

On being asked the accused persons stated that their family members will engage an advocate on behalf of them for their defence.

Perused the case record along with forwarding report. Perusal of the same discloses that the formalities have been duly complied with by the I/O. Accordingly, the prayer of I/O for sending the accused in judicial custody is allowed. Accused person is remanded to **judicial custody till 21.06.2022.**

Seen the prayer of the I/O for perusal of seizure list along with photographs of one seized E-Rickshaw bearing Regd. No-AS-12/E-R1615 and one Iron cattle bridge marked as

08.06.2022

MR No-603/22. The prayer of I/O is allowed and seizure list along with the photographs of seized articles are seen.

Let furnish photostat copy of seizure list to the I.O.

Original seizure list along with photographs of seized articles be kept with the case record.

Return back the case diary to the I/O concerned.

Inform all the concerned.

Sri Nabajit Bhatta
Chief Judicial Magistrate
Sonitpur, Tezpur